

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 1ST DECEMBER, 2015 AT 10.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. DISCUSSION ON NOTICE UNDER RULE 73-A.

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| 1. SHRI ABHAY SINGH CHAUTALA, M.L.A. | “ Regarding problems are being faced by |
| 2. SHRI JASWINDER SINGH SANDHU, M.L.A. | the public due to stray cattles, be |
| 3. SHRI PARMINDER SINGH DHULL, M.L.A. | discussed.” |

III. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

IV. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

V. PAPER TO BE LAID ON THE TABLE OF THE HOUSE.

A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.23/H.A.6/2003/S.60/2015, dated the 24 th September, 2015 regarding amendment in the Haryana Value Added Tax (Third Amendment) Rules, 2015, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
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VI. LEGISLATIVE BUSINESS.

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| 1. The Haryana State University of Horticultural Sciences, Karnal Bill, 2015 | A MINISTER | to introduce the Haryana State University of Horticultural Sciences, Karnal Bill;

to move that the Haryana State University of Horticultural Sciences, Karnal Bill be taken into consideration at once;

Also to move that the Bill be passed. |
| 2. The Haryana Gau-Seva Aayog (Amendment) Bill, 2015 | A MINISTER | to introduce the Haryana Gau-Seva Aayog (Amendment) Bill;

to move that the Haryana Gau-Seva Aayog (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed. |

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| 3. The Haryana Private Universities (Amendment) Bill, 2015 | A MINISTER | <p>to introduce the Haryana Private Universities (Amendment) Bill;</p> <p>to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 4. Indira Gandhi University, Meerpur (Amendment and Validation) Bill, 2015 | A MINISTER | <p>to introduce Indira Gandhi University, Meerpur (Amendment and Validation) Bill;</p> <p>to move that Indira Gandhi University, Meerpur (Amendment and Validation) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 5. The Haryana Panchayati Raj (Second Amendment) Bill, 2015 | A MINISTER | <p>to introduce the Haryana Panchayati Raj (Second Amendment) Bill;</p> <p>to move that the Haryana Panchayati Raj (Second Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |

**CHANDIGARH:
THE 30TH NOVEMBER, 2015.**

**RAJENDER KUMAR NANDAL,
SECRETARY.**